

Corruption

*704. **Shri Ram Krishan:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 472 on the 2nd December, 1958 and state:

(a) whether departmental enquiry regarding certain allegations of corruption against the officer concerned has since been completed; and

(b) if so, the result of the enquiry held?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) The officer concerned has since resigned from Service. Consequently, the departmental enquiry contemplated against him has been dropped.

(b) Does not arise.

Use of Fertilizers in Tea Gardens

*705. **Shri Rameshwar Tantia:** Will the Minister of Commerce and Industry be pleased to state.

(a) whether it is a fact that the supply of fertilizers to the tea gardens has been reduced as compared to last year; and

(b) if so, what will be its effect on the tea crop?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Yes, Sir.

(b) It is not possible to assess the precise effect of the short supply of fertilizers on the tea crops.

Artificial Silk and Cotton and Silk Fabrics

*706. **Pandit D. N. Tiwary:** Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that the discontinuation of protection to artificial silk and cotton and artificial silk mixed fabrics has affected the industry adversely;

(b) whether some units have closed down and some are likely to be closed down very soon; and

(c) if so, the steps proposed to be taken in the matter?

The Minister of Commerce (Shri Kanungo): (a) No, Sir.

(b) Government are not aware of any closures or likely closures.

(c) Does not arise.

National Tribunal for Cantonment Board Employees

*707. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 243 on the 25th November, 1958 and state whether the National Tribunal set up to consider all outstanding demands of Cantonment Board employees has since started its work?

The Deputy Minister of Labour (Shri Abid Ali): Yes.

अभ्र सहकारी समितियों को ठेके

*७०८. श्री भक्त दर्शन : क्या निर्माण, आवास तथा संभरण मंत्री यह बताने की कृपा करेंगे कि

(क) कुछ समय पहले केन्द्रीय लोक-निर्माण विभाग को मजदूरों की रजिस्ट्रारघुषा सहकारी सस्थाओं को बिना टेण्डर भगाये हुये ठेके देने का जो अधिकार दिया गया था उसके अनुसार अब तक क्या कार्यवाही की गई है; और

(ख) इसमें कहा तक सफलता मिली है ?

निर्माण, आवास और संभरण उपमंत्री (श्री अनिल कु० चन्दा) : (क) केन्द्रीय सरकारी निर्माण विभाग में मंडल अफसरों को आदेश दिया गया है कि वे विभिन्न राज्यों में सहकारी समितियों के रजिस्ट्रारों से रजिस्टर्ड अभ्र-सहकारी समितियों की